


THE SCHEDULE

[See Rule 18 (1)]

Return of Assets and Liabilities on First Appointment on the 30th September, 2013

1. Name of the Government servant in full (in block letters) RAKESH KAINTHLA
2. Service to which he belongs H.P. JUDICIAL SERVICE.
3. Total length of service upto date
 - (i) in non-gazetted rank.
 - (ii) in gazetted rank. 18 years and one month
4. Present post held and place of posting President Consumer Forum
Dharamshala, Kangra, H.P.
5. Total annual income from all sources during the Calendar year immediately preceding the 1st day of January 2013
Rs. 1268578.
6. Declaration

I hereby declare that the return enclosed namely, Forms I to V are complete, true and correct as on 30th September, 2013 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule (1) of rule 18 of the Central Services (Conduct) Rules, 1964.

Date 15-10-2013. Signature 

Note 1. This return shall contain particulars of all assets and liabilities of the Government servant either in his own name or in the name of any other person.

Note 2. If a Government servant is a member of Hindu Undivided Family with coparcenary rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No. I the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value. Suitable explanatory notes may be added wherever necessary.

FORM NO. 1

Statement of immovable property on first appointment as on the 31st December, 19

(e.g. Lands, House, Shops, Other Buildings, etc.)

Sl. No.	Description of property	Precise location (Name of District, Division, Taluk and Village in which the property is situated and also its distinctive number, etc.)	Area of land (in case of land and buildings) (in hectares)	Nature of land in case of landed property	Extent of interest	If not in own name, state in whose name held and his/her relationship, if any to the Government servant
1	2	3	4	5	6	7
1.	Land	Muhal Damorh, Tehsil Kumarsain, District Shimla Khewat No. 19/19, 21 Khatauni no. 41, 43 Khasra no. 88 Khasra no. 96 Khasra no. 134 Khasra no. 252 Khasara no. 253	0-08-00 0-00-86 0-00-58 0-55-80 0-33-34 0-01-33	Bakhal Doyam Gair Mumkin Bir Ghasani Bagicha Faldar Bagicha Faldar Gair Mumkin Abadi	1/5 th share	In my name

2.	Land	Muhal Damorh, Tehsil Kumarsain, District Shimla Khewat no. 26, 27 Khatauni no. 50, 51 Khasra no. 58 Khasra no. 146 Khasra no. 147 Khasara no. 277 Khasra no. 289 Khasra no. 324 Khasra no. 425 Khasra no. 434	0-09-97 0-00-20 0-12-02 0-13-25 0-04-56 0-02-57 0-06-39 0-06-81	Bakhal Doyam Gair Mumkin Badwad Bakhal Awwal Ghasani Banjar Kadeem Bakhal Awwal Bagicha Bagicha	3/80 share	In my name
3.	Land	Muhal Damorh, Tehsil Kumarsain, District Shimla Khewat no. 26, 27 Khatauni no. 51, 52, 53 Khasra no. 11 Khasra no. 75 Khasra no. 76 Khasara no. 136 Khasra no. 138 Khasra no. 142 Khasra no. 148 Khasra no. 171 Khasra no. 178 Khasra no. 179	0-8-00 0-00-65 0-00-64 0-14-00 0-00-41 0-00-77 0-05-64 0-01-52 0-04-10 0-20-72 0-00-36 0-01-47	Bakhal Doyam Gair Mumkin Beer Gair Mumkin Badwad Bakhal Doyam Gair Mumkin Beer Bagicha Bagicha Faldar Banjar Kadeem Bagicha Bagicha Faldar Gair Mumkin Abadi Bagicha Faldar	3/80 share	In my name

4.	Land	Muhal Damorh, Tehsil Kumarsain, District Shimla Khewat no. 26, 27 Khatauni no. 53, 54, Kitas 18	00-41-99 0-16-12 0-09-38 0-31-97 00-21-59 0-13-25 0-06-08 0-02-26 0-08-04	Bagicha Faldar Bagicha Faldar Bakhal Awwal Bakhal Doyam Ghasani Banjar Kadeem Gair Mumkin Ghasani	3/80 Share	In my name
5.	Land	Muhal Damorh, Tehsil Kumarsain, District Shimla Khewat no. 26, 27 Khatauni no. 54, 55 Khasra no. 288 Khasra no. 316 Khasra no. 327 Khasra no. 414 Khasra no. 419 Khasra no. 477 Khasra no. 490 Khasra no. 528 Khasra no. 544	0-05-64 0-06-19 0-14-29 0-13-00 0-01-29 0-10-24 0-01-36 0-15-56 0-05-55	Bakhal Awwal Bakhal Awwal Bakhal Awwal Gair Mumkin Beer Bagicha Faldar Bakhal Awwal Ghasani Ghasani	3/80 share	In my name
6.	Land	Muhal Damorh, Tehsil Kumarsain, District Shimla Khewat no. 26, 27 Khatauni no. 55, 56, 57 Khasra no. 10 Khasra no. 59 Khasra no. 78	0-01-16 0-00-90 0-2-37 0-11-98 0-00-55 0-12-39 0-01-74 0-04-90 0-21-00	Bakhal Doyam Gair Mumkin Beer Banjar Kadeem Banjar Kadeem Bakhal Doyam Gair Mumkin Badawar Bagicha Faldar Banjar Kadeem Bagicha Faldar	3/80 share	In my name

		Khasra no. 79 Khasra no. 80 Khasra no. 81 Khasra no. 137 Khasra no. 143 Khasra no. 172 Khasra no. 292 Khasra no. 315 Khasra no. 317 Khasra no. 326 Khasra no. 410 Khasra no. 418 Khasra no. 431 Khasra no. 435 Khasra no. 438 Khasra no. 442 Khasra no. 489 Khasra no. 519 Khasra no. 529 Khasra no. 553	0-1-48 0-04-28 0-3-45 0-10-21 0-01-47 0-05-33 0-06-73 0-05-71 0-07-13 0-01-85 0-09-25 0-15-39 0-05-12	Ghasani Ghasani Bakhal Awwal Bakhal Awwal Bakhal Awwal Banjar Kadeem Bakhal Awwal Bakhal Awwal Bagicha Faldar Bakhal Awwal Ghasani Ghasani Ghasani		
7.	House and Land	Up Muhal Sanjauli, Tehsil Shimla (Urban) District Shimla Khewat No. 45/43 Khatauni no. 57, 56 Khasra no. 67 Khasra no. 68 Khasra no. 69 Khasra no. 70 Khasra no. 71 Khasra no. 72	68-70 m ² 25-60 m ² 13-78 m ² 12-68 m ² 21-75 m ² 46-20 m ²	Gair Mumkin Sehan Gair Mumkin Makan Kacha Do Manzila Gair Mumkin Sehan Gair Mumkin Makan Kacha Do Manzila Gair Mumkin Sehan	1/5 th share	In the name of my deceased father, mutation yet to be attested

Date of acquisition	How acquired (whether by purchase, mortgage, lease inheritance, gift or otherwise) and name with details of person/persons from whom acquired (address and connection of the Government servant, if any, with the person/persons concerned) Please see Note 1 below)	Value of the property (see Note 2 below)	Particulars of sanction of prescribed authority if any	Total annual income from the property	Remarks
8	9	10	11	12	13
21.11.2011	Inheritance	Not known	Nil	About Rs. One Lakh only	

Date. 15-10-2013

Signature. 

Note (1) For purpose of Column 9, the term "lease" would mean a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent.

Where, however, the lease of immovable property is obtained from a person having official dealings with the Government servant, such a lease should be shown in this Column irrespective of the term of the lease, whether it is short term or long term, and the periodicity of the payment of rent.

Note (2) In Column 10 should be shown -

- (a) where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition;
- (b) where it has been acquired by lease, the total annual rent thereof also; and

(c) where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

FORM NO. II**Statement of liquid assets as on the 30th September,2013**

- (1) Cash and Bank balance exceeding 3 months' emoluments.
- (2) Deposits, loans, advances and investments (such as shares, securities, debentures, etc.

Sl. No	Description	Name & Address of Company, Bank etc.	Amount	If not in own name, name and address of person in whose name held and his/her relationship with the Government servant	Annual income derived	Remarks
1	2	3	4	5	6	7
1.	Bank Account	UCo Bank Shimla	Rs. 9,37,368/-	In my name	Rs. 60,000/-	Acquired by inheritance
2.	Bank Account	SBI Dharamsala	Rs. 3,58,237/-	In my name	Rs. 12,000/-	
3.	Bank Account	ICICI Bank Shimla	Rs. 98,216	In my name	Rs. 5,000/-	
4.	FDR	H.P. Co-operative Bank	Rs. 56,237/-	In the name of wife	Rs. 5,000/-	Gifted by her father

5.	Shares in various companies	ICICI Direct	Rs. 2,65,032/-	In my name	Rs. 5,000/-	
6.	Infrastructure Bonds	Power Finance and L&T Infra	Rs. 40,000/-	In my name	Rs. 3,500/-	
7.	UTI Mutual Funds	UTI	Rs. 1,77,947/-	In my name	Nil	Acquired by inheritance
8.						

Date 15-10-2017

Signature [Signature]

Note 1. In column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.


Note 2. The term "emoluments" means the pay and allowances received by the Government servant.

FORM NO. III

Statement of movable property as on the 30th September, 2013

Sl. No.	Description of items	Price or value at the time of acquisition and/or the total payments made upto the date of return, as the case may be, in case of articles purchased on hire purchase or instalment basis	If not in own name, name and address of the person in whose name and his/her relationship with the Government servant	How acquired with approximate date of acquisition	Remarks
1	2	3	4	5	6
1.	Samsung Plasma TV 43"	Rs. 41,000/-	In my name	By own income in the year 2011	
2.	Philips 21" CRT	Rs. 25,000/-	In my name	By own income in the year 2001	
3.	Godrej 165 litres Refrigerator	Rs. 8,000/-	In my name	By own income in the year 1998	
4.	LG 6.5 litres semi automatic washing machine	Rs. 10,000/-	In my name	By own income in the year 1998	
5.	Dell Computer	Rs. 38,000/-	In my name	By own income in the year 2005	
6.	Furniture (Beds, computer	Rs. 35,000/-	In my name	By own income in the	

	table, TV Trolley, Tables, Chairs)			year 1995	
7.	Maruti 800 Ex Car	Rs. 2,40,000/-	In my name	By own income and loan in the year 2001	
8.	Philips Music System	Rs. 15,000/-	In my name	By own income in the year 2009	
9.	Jewellery	Rs. 5,00,000/-	In the name of wife	By gift at the time of marriage in the year 1997 and by my own income in the year 2013	
10.	Electronic Appliances (playstation, mobile phones, MP3 players, iron etc.)	Rs. 25,000/-	In my name	By own income in the year 1995 onwards	

Date. 18-10-2013 . Signature. 

Note 1. In this Form information may be given regarding items like (a) jewellery owned by him (total value); (b) silver and other precious metals and precious stones owned by him not forming part of jewellery (total value), (c) (i) Motor Cars (ii) Scooters/Motor Cycles; (iii) refrigerators/air-conditioners, (iv) radios/radiograms/television sets and any other articles, the value of which individually exceeds Rs. 1,000 (d) value of items of movable property individually worth less than Rs. 1,000 other than articles of daily use such as cloths, utensils, books, crockery, etc., added together as lumpsum.

Note 2 : In column 5, may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.

Note 3 : In column 6, particulars regarding sanction obtained or report made in respect of various transactions may be given.

FORM NO. IV

Statement of Provident Fund and Life Insurance Policy on First Appointment as on the 31st December, 19

S N o	Policy No. and date of policy	Name of Insuran ce Compa ny	Sum insured date of maturity	Amount of annual premium	Type of Provident Funds /GPF / CPF, (Insurance Policies) account No.	Closing balance as last reported by the Audit/ Accounts Officer along with date of such balance	Contribution made subsequently	Total	Remarks (if there is dispute regarding closing balance the figures according to the Government servant should also be mentioned in this column)
1	2	3	4	5	6	7	8	9	10
1	150225573 20.11.1993	LIC	Rs. 1,00,000/-	Rs. 3848/-	Endowment Policy				

2	151033807 14.12.2001	LIC	To be calculated on maturity	Rs. 10,401/-	Pension Plan				
3	1515115248 26.08.2004	LIC	Rs. 1,00,000/-	Rs. 3982	Endowment Policy				
4	152401519 03.07.2004	LIC	Rs. 1,00,000/-	Rs. 10920/-	Komal Jeevan				
5	152255034	LIC	Rs. 1,00,000/-	Rs. 5544/-	Jeevan Kishore				
6		SBI Shimla			PPF	Rs. 6,83,001/-	Nil	Rs. 6,83,001/-	

7	AG Office Shimla		GPF	Rs. 32,56,892/-	Rs. 2,10,933/-	Rs. 34,67,825/-	
---	------------------------	--	-----	-----------------	----------------	-----------------	--

Date. 15-10-2013.....

Signature 

FORM NO. V

Statement of Debts and Other Liabilities on First Appointment as on 30th September, 2013

Sl. No.	Amount	Name and address of Creditor	Date of incurring Liability	Details of Transaction	Remarks
1	2	3	4	5	6
	Nil	Nil	Nil	Nil	Nil

Date 15-10-2013.....

Signature.....

Note 1. Individual items of loans not exceeding three months emoluments or Rs. 1,000 whichever is less, need not be included.

Note 2. In column 6, information regarding permission, if any, obtained from or report made to the competent authority may also be given.

Note 3. The term "emoluments" means pay and allowances received by the Government servant.

Note 4. The statement should also include various loans and advances available to Government servants like advance for purchase of conveyance, house building advance, etc. (other than advances of pay and travelling allowance), advance from the GP Fund and loans on Life Insurance Policies and fixed deposits.

[Cab. Sectt. DP&AR O.M. No. 25/7/65-Ests. (A) dated 6th January, 1973]